

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 2812

TO BE ANSWERED ON MAY, 11, 2016

UNAUTHORISED COLONIES

No. 2812 SHRI RAMESH BIDHURI:

SHRI ASHWINI KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of unauthorised colonies in Delhi as on date and the number of colonies regularised during the last three years and the current year, so far;
- (b) whether the Government is formulating any scheme to regularise all unauthorized colonies and if so, the details thereof;
- (c) whether there is lack of basic facilities in unauthorised and recently regularised colonies;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the action taken/ being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE  
IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

- (a): Government of National Capital Territory of Delhi (GNCTD) has informed that 1639 unauthorized colonies applied for regularisation in the year 2007-08 and applications from 244 unauthorized colonies were received in the year 2013. None of these unauthorized colonies has been regularized so far.

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- (b): Government has notified regulations on 24.03.2008 and subsequent amendments on 16.06.2008, 06.06.2012 and 01.01.2015 for regularisation of unauthorized colonies. Revision of these regulations are under consideration.
- (c) to (e): GNCTD has informed that they have issued instructions for treating all unauthorized colonies at par and for providing basic facilities like water, sewer, road & drainage, street lights, etc., to these colonies barring those having objections from Archaeological Survey of India & Forest Department.

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